BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 08/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M.

Name of the Company | Bango Industries -Vs- U T Limited

Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1.	Ms. Deba	Jeena Ganguly,	advocate Joperations	a) Dgauguly 31.1.18
2.	Mer. Suk	nit Nukherjee	- Advocate For	

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Mr. Quèx Sengupai - Advocate Corporate Delotor.

Ld. Counsel for the corporate debtor prayed for time for filing reply. Time is granted for filing reply within 7 days after serving a copy of the reply to the operational creditor. Operational creditor is to file rejoinder within 7 days of the receipt of the copy of the reply, if any, and adjourned for further consideration.

List it on 21/02/2018.

Sd

(Jinan K.R.) Member (J)